

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 11/16 of NC-VI dated 08.10.2015

Meeting No. 11/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 08.10.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

The minutes of the meeting No. 09 held on 03.09.2015 & Meeting No. 10 dt. 17.09.2015 sent by e-mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	482 Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred
	Committee noted the firm's clarification that the item of export is not a food item nor used in food product. The main application/use of the item is in face, hand creams, lotions etc. Hence, it was decided to refer the case to Deptt. of Pharmaceuticals for comments as the item of export is in the nature of cosmetics. The case is deferred for 05.11.2015			

2	483 Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred
	Committee noted the firm's clarification that the item of export is not a food item nor used in food product. The main application/use of the item is in face, hand creams, lotions etc. Hence, it was decided to refer the case to Deptt. of Pharmaceuticals for comments as the item of export is in the nature of cosmetics. The case is deferred for 05.11.2015			

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Rajyog Bhawan, New Delhi

3	484 Case No.:2/22/85-ALC3/2014	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00162/AM15/	RLA File :21/24/040/00005/AM15/	Lic.No/Date:2110001126 30.12.2014	Rejected
	The Committee noted that the firm has not furnished the information called for vide this e-mail dated 15.04.2015 followed by reminders dt. 08.07.2015 & 11.08.2015. Therefore, the Committee decided to reject the case.			

Rup

4	485 Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
	The Committee noted that certain information/clarification has been called for from the firm vide this office e-mail dated 11.08.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 05.11.2015.			

Rup

5	486 Case No.:11/22/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Deferred
	The Committee noted that the firm has furnished the reply vide their e-mail dated 29.07.2015 and the same were forwarded to MFPI vide this office e-mail dated 25.08.2015, comments awaited. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.11.2015.			

Rup

6	487 Case No.:7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
	The Committee noted that certain information/clarification has been called for from the firm vide this office e-mail dated 11.08.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 05.11.2015.			

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Rup

7	488 Case No.:29/17/85-ALC3/2014	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00149/AM15/	RLA File :03/94/040/00636/AM15/	Lic.No/Date:0310790076 09.10.2014	Approved
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(11)/2015 dated 28.09.2015. On the basis of MFPI's comments, the Committee decided to ratify the ad-hoc input output norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Distilled CNSL(Cardanol) Net Weight: 41,600Kgs Gross Weight: 41,800Kgs.	41,600.00Kg	C N S L Liquid	43,680.00Kg
	RA may take consequential action as per policy/procedure.			

Rup

8	489 Case No.:1/17/85-ALC3/2014	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00121/AM15/	RLA File :31/83/040/00092/AM15/	Lic.No/Date:3110065137 12.12.2014	Deferred
	The Committee noted that the information are awaited from the firm called for vide this office e-mail dated 11.08.2015. The Committee decided to remind the firm to expedite the information. The case is deferred for 05.11.2015.			

Rup

9	490 Case No.:1/21/85-ALC3/2013	Party Name:ELITE GREEN PVT. LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00132/AM14/	RLA File :08/24/040/00323/AM14/	Lic.No/Date:0810125777 18.10.2013	Decided
	It was noted from the RA's letter No. 08/24/40/323/AM14/1701 dt. 04.08.2015 that the import item "Dates" has been deleted by them from the list of import item of advance authorisation. As regards Raisins, this is also barred under para 4.7 of HBP, 2009-14 being under chapter 8 of ITC(HS) Code and having a customs duty more than 30%. Nowhere in the relevant policy, Customs duty is defined as basic customs duty as contended by the firm in their representation dated 03.09.2015.			
	RA may , therefore, take consequential action.			

Rup

10	491 Case No.:5/17/85-ALC3/2014	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00125/AM15/	RLA File :10/24/040/00072/AM15/	Lic.No/Date:1010058858 31.10.2014	Deferred
	Committee noted the reply of RA furnished vide their letter No.10/24/40/066/AM15/415 dt. 18.09.2015. It was decided to call for chemical composition and formula of Sesame Extract and end use of the export item from the firm. The case is deferred for 05.11.2015.			

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Rup

11	492 Case No.:6/17/85-ALC3/2014	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00126/AM15/	RLA File :10/24/040/00066/AM15/	Lic.No/Date:1010058840 13.10.2014	Deferred
Committee noted the reply of RA furnished vide their letter No.10/24/40/066/AM15/415 dt. 18.09.2015. It was decided to call for chemical composition and formula of Sesame Extract and end use of the export item from the firm. The case is deferred for 05.11.2015.				

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12	493 Case No.:11/12/85-ALC3/2014	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00100/AM15/	RLA File :03/94/040/00334/AM15/	Lic.No/Date:0310787165 22.07.2014	Deferred
The Committee noted that the comments of CIFT furnished vide their letter No. 1(7)/FP/Sion/13-14 dt. 15.07.2015, Cochin are too cryptic to be acted upon. Therefore, Committee decided that CIFT may be requested to clearly indicate the inputs specifying their quantity (individual –item wise) vis-a-viz unit quantity of export item. The case is deferred for 05.11.2015				

Rmp

13	494 Case No.:5/10/85-ALC3/2014	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00083/AM15/	RLA File :08/24/040/00170/AM15/	Lic.No/Date:0810132817 24.07.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 05.11.2015.				

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14	495 Case No.:6/9/85-ALC3/2014	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00072/AM15/	RLA File :02/24/040/00035/AM15/	Lic.No/Date:0210204151 20.06.2014	Rejected
The Committee noted that certain information were called for from the firm which not received despite 3 rd and final reminder. The Committee decided to reject the case. RA may take consequential action as per policy/procedure.				

Rmp

15	496 Case No.:1/1/85-ALC3/2014	Party Name:SRI JAYAMURUGAN GRANITE EXPORTS	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00176/AM14/	RLA File :04/24/040/00235/AM14/	Lic.No/Date:0410155405 20.02.2014	Rejected
The Committee noted that certain information were called for from the firm which not received despite 2 nd reminder. The Committee decided to reject the case. RA may take consequential action as per policy/procedure.				

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497	Party Name:NASHIK VINTNERS PVT. LTD	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
HQ File :01/85/050/151/AM15	RLA File :03/95/40/513/AM15	Lic.No/Date:0310790073 09.10.2014	Approved

16 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(8)/2015-DGFT dated 28.09.2015. On the basis of MFPI's comments, the Committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Wine of fresh Grapes (packed in 750ml Bottles)	3,60,000.00 Bottles	1.Empty Bottles 750ML 2.Bottle Cap 3.Crown Caps 4.Yeast	As per packing policy As per packing policy As per packing policy 30mg per Bottle of 750ml.

RA may take consequential action as per policy/procedure.

498 Case No.:9/12/85-ALC3/2014	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
HQ File :01/85/050/00098/AM15/	RLA File :05/23/040/00226/AM15/	Lic.No/Date:0510390898 01.09.2014	Approved

17 The Committee noted the comments of Directorate of Sugar furnished vide their letter No. 9-01/2009-ES/2278 dt. 02.09.2015. On the basis of Directorate of Sugar's comments, the Committee decided to ratify the ad-hoc input output norms as under after calculating beet sugar quantity on the basis of total loss/wastage indicated in the recommendation of Directorate of Sugar:-

Export Item	Qty.	Import Item	Qty.
Unarzneiliche Globuli (Non Medicated)	1,24,200.00Kg	1. Beet Raw Sugar, if Pol content 97.5% Pol content 97.0% Pol content 96.5%	1,34,136.00Kg 1,35,370.00Kg 1,36,620.00Kg
		2. Paper Bag 840mm L x 360mm Dia	As per policy governing packing material

RA may take consequential action as per policy/procedure.

499 Case No.:9/24/85-ALC3/2013	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Deferred

18 The firm vide their e-mail dated 11.09.2015 stated that they have surrendered the subject advance authorisation. The Committee decided to seek confirmation of surrender of AA from concerned RA. The case is deferred for 05.11.2015.

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19	500 Case No.:23/22/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00183/AM15/	RLA File :03/94/040/00721/AM15/	Lic.No/Date:0310791198 18.11.2014	Approved.
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

Rmp

20	501 Case No.:14/22/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00174/AM15/	RLA File :03/94/040/00720/AM15/	Lic.No/Date:0310790836 07.11.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

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21	502 Case No.:6/15/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00111/AM15/	RLA File :03/94/040/00461/AM15/	Lic.No/Date:0310788589 02.09.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

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22	503 Case No.:20/22/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00180/AM15/	RLA File :03/94/040/00695/AM15/	Lic.No/Date:0310790731 03.11.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

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504	Case No.:17/22/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
23	HQ File :01/85/050/00177/AM15/	RLA File :03/94/040/00719/AM15/	Lic.No/Date:0310790835 07.11.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

505	Case No.:22/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
24	HQ File :01/85/050/00142/AM15/	RLA File :03/94/040/00619/AM15/	Lic.No/Date:0310789970 07.10.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

506	Case No.:13/3/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
25	HQ File :01/85/050/00027/AM16/	RLA File :03/94/040/01010/AM15/	Lic.No/Date:0310793721 09.02.2015	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

507	Case No.:26/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
26	HQ File :01/85/050/00146/AM15/	RLA File :03/94/040/00650/AM15/	Lic.No/Date:0310790304 16.10.2014	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.				

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27	508 Case No.:24/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00144/AM15/	RLA File :03/94/040/00618/AM15/	Lic.No/Date:0310789969 07.10.2014	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

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28	509 Case No.:14/3/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00028/AM16/	RLA File :03/94/040/00984/AM15/	Lic.No/Date:0310793278 23.01.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

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29	510 Case No.:22/22/85-ALC3/2014	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00182/AM15/	RLA File :03/94/040/00797/AM15/	Lic.No/Date:0310792176 19.12.2014	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

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30	511 Case No.:9/4/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00039/AM16/	RLA File :03/94/040/01182/AM15/	Lic.No/Date:0310794877 25.03.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

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Rmp

31	512 Case No.:5/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00086/AM16/	RLA File :03/94/040/00373/AM16/	Lic.No/Date:0310798075 11.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

Rup

32	513 Case No.:3/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00084/AM16/	RLA File :03/94/040/00362/AM16/	Lic.No/Date:0310798015 07.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

Rup

33	514 Case No.:6/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00087/AM16/	RLA File :03/94/040/00318/AM16/	Lic.No/Date:0310798094 12.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

Rup

34	515 Case No.:1/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00082/AM16/	RLA File :03/94/040/00357/AM16/	Lic.No/Date:0310797997 06.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

11/11/15

Rup

35	516 Case No.:2/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00083/AM16/	RLA File :03/94/040/00319/AM16/	Lic.No/Date:0310797900 03.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

Rmp

36	517 Case No.:4/11/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00085/AM16/	RLA File :03/94/040/00363/AM16/	Lic.No/Date:0310798017 07.08.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. RA may act accordingly in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14/4.12(vi) of HBP, 2015-20(as applicable). However, it was noted that the applicant has been issued several high value licences for the same item of same quantity and nearly same value. This aspect is brought to the notice of RA for the purpose of monitoring.			

Rmp

37	518 Case No.:8/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00089/AM16/	RLA File :03/94/040/00293/AM16/	Lic.No/Date:0310797478 21.07.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.11.2015.			

Rmp

38	519 Case No.:9/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00090/AM16/	RLA File :03/94/040/00292/AM16/	Lic.No/Date:0310797476 21.07.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.11.2015.			

Rmp

39	520 Case No.:10/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00091/AM16/	RLA File :03/94/040/00304/AM16/	Lic.No/Date:0310797629 24.07.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.11.2015.			

Dr. YOGINDER SINGH
Dy. Director General of Foreign Trade
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Rmp

40	521 Case No.:11/11/85-ALC3/2015	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00092/AM16/	RLA File :03/94/040/00211/AM16/	Lic.No/Date:0310796719 22.06.2015	Deferred
It was decided to seek comments from MFPI. The case is deferred for 26.11.2015.				

Rmp

41	522 Case No.:12/11/85-ALC3/2015	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00093/AM16/	RLA File :03/94/040/00238/AM16/	Lic.No/Date:0310796943 30.06.2015	Deferred
It was decided to seek comments from MFPI. The case is deferred for 26.11.2015.				

Rmp

42	523 Case No.:14/11/85-ALC3/2015	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00095/AM16/	RLA File :31/83/040/00065/AM16/	Lic.No/Date:3110065594 12.08.2015	Deferred
The Committee noted that Wheat Flour is abundantly available in India, that too, of good quality. The Committee decided to ask the applicant to clarify the reason for import of Wheat Flour. The case is deferred for 05.11.2015				

Rmp

43	524 Case No.:1/10/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00081/AM16/	RLA File :02/24/040/00049/AM16/	Lic.No/Date:0210205962 08.07.2015	Deferred
The Committee noted that the import item is Infusions (Multiple Ingredients). The Committee decided to ask the firm to specify the multiple ingredients. The case is deferred for 05.11.2015.				

Rmp

44	525 Case No.:13/11/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:11/85-ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/00094/AM16/	RLA File :31/83/040/00072/AM16/	Lic.No/Date:3110065603 20.08.2015	Deferred
The Committee decided to seek clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. The case is deferred for 05.11.2015.				

Wkt.

Rmp

	526 Case No.:15/11/85-ALC3/2015	Party Name:PARAG MILK FOODS PVT LTD	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
45	HQ File :01/85/050/00096/AM16/	RLA File :31/83/040/00073/AM16/	Lic.No/Date:3110065623 04.09.2015	Deferred
The Committee decided to request MFPI to examine the requirement of Butter Oil for export item Cheese and Paneer from the manufacturing process and flow chart. The case is deferred for 05.11.2015.				

Rmp

	527 Case No.:1/1/85-ALC3/2015	Party Name:INTELIZON ENERGY PVT LTD.	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
46	HQ File :01/85/050/00204/AM15/	RLA File :09/24/040/00669/AM15/	Lic.No/Date:0910061800 31.03.2015	Deferred
The Committee noted that the comments are awaited from Deptt of Electronics and Information Technology (Diety). The Committee decided to remind Diety to expedite the comments. The case is deferred for 05.11.2015.				

Rmp

	528 Case No.:7/11/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
47	HQ File :01/85/050/00088/AM16/	RLA File :03/95/040/00136/AM16/	Lic.No/Date:0310796449 04.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.11.2015.				

Rmp

	529	Party Name:MITTULAUL LALAH AND SONS	Meet No/Date:11/85- ALC3/2015 08.10.2015	Status:
	HQ File :01/85/050/034/AM14	RLA File :04/24/40/013/AM14	Lic.No/Date:0410145202 16.04.2013	Rejected
48	The Committee noted that in a number of cases, RA is issuing AA for import items barred/not permitted on self declaration basis under para 4.7 of HBP, 2009-14 and para 4.11 of <u>FTP 2015-20</u> . It was decided to bring it to the notice of DG and take it up with concerned Policy Division for issuance of an advisory to all RAs to strictly comply with the provision. RA to take consequential action the item of import was barred under para 4.7 of FTP, 2009-14.			

u/x

Rmp

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